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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

36

+ W.P.(CRL) 1335/2020 & CRL.M.A. 11781/2020 (Stay)

SHOMIK MUKHERJEE

..... Petitioner

Through: Mr. N. Hariharan, Senior Advocate
with Mr. Pranav Badheka, Ms.
Gunjan M, Mr. Punya Rekha and Mr.
Mohit Rohtgi, Mr. Kaustub N., Mr.
Ashwini Tak, Mr. Karan Tehran Mr.
Muyeed Shah, Advocates.

versus

THE STATE GOVT OF NCT OF DELHI & ANR..... Respondents

Through: Mr. Sanjay Lao, Standing Counsel
(Crl.) for the State with Mr. Abhinav
Kumar Arya, Advocate.
Insp. Pradeep Rai, Section-1, EOW.

37

+ W.P.(CRL) 1336/2020 & CRL.M.A. 11788/2020 (Stay)

RATHINAM GANAPATI

..... Petitioner

Through: Mr. N. Hariharan, Senior Advocate
with Mr. Pranav Badheka, Ms.
Gunjan M, Mr. Punya Rekha and Mr.
Mohit Rohtgi, Mr. Kaustub N., Mr.
Ashwini Tak, Mr. Karan Tehran Mr.
Muyeed Shah, Advocates.

versus

THE STATE (GOVT. OF NCT OF DELHI & ANR..... Respondents

Through: Mr. Sanjay Lao, Standing Counsel
(Crl.) for the State with Mr. Abhinav
Kumar Arya & Ms. Priyam
Aggarwal, Advocates.

38

+ W.P.(CRL) 1338/2020 & CRL.M.A. 11792/2020

ACTIS CONSUMER GROOMING
PRODUCTS & ANR.

..... Petitioners

Through: Mr. N. Hariharan, Senior Advocate



with Mr. Pranav Badheka, Ms. Gunjan M, Mr. Punya Rekha and Mr. Mohit Rohtgi, Mr. Kaustub N., Mr. Ashwini Tak, Mr. Karan Tehran Mr. Muyeed Shah, Advocates.

versus

THE STATE (GOVT OF NCT OF & ANR. Respondents

Through: Mr. Sanjay Lao, Standing Counsel (Crl.) for the State with Mr. Abhinav Kumar Arya, Advocate.
Insp. Pradeep Rai, Section-1, EOW.

39

+ W.P.(CRL) 1339/2020 & CRL.M.A. 11796/2020 (Stay)

SUPERMAX PERSONAL

CARE PRIVATE LIMITED & ORS. Petitioners

Through: Mr. N. Hariharan, Senior Advocate with Mr. Pranav Badheka, Ms. Gunjan M, Mr. Gautam K., Mr. Subham Jain, Mr. Punya Rekha and Mr. Muyeed Shah, Advocates for P-2 to 4.

versus

THE STATE GOVT OF NCT DELHI & ANR. Respondents

Through: Mr. Sanjay Lao, Standing Counsel (Crl.) for the State with Mr. Abhinav Kumar Arya, Advocate.
Insp. Pradeep Rai, Section-1, EOW.

CORAM:

HON'BLE MR. JUSTICE AMIT SHARMA

ORDER

13.03.2024

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At request of learned Senior Counsel appearing on behalf of respondent no. 2, in order to enable him to take appropriate instructions with respect to the present petition, re-notify on 18.03.2024.

AMIT SHARMA, J

MARCH 13, 2024/sn